

IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH, BENGALURU
(Through Physical Hearing / VC mode [Hybrid])

ITEM No. 09
CP (IB) No.19/BB/2024

IN THE MATTER OF:

Mrs. M.V. Chitra ... Petitioner
Vs.
--- ... Respondent

Order under Section 94(1) of Insolvency & Bankruptcy Code, 2016

Order delivered on: 27.03.2024

CORAM:

SHRI K. BISWAL
HON'BLE MEMBER (JUDICIAL)

SHRI MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner : None
For the Financial Creditor : Mrs. P. Chithra Nirmala, Adv.

ORDER

1. Heard the Ld. Counsel appearing for the Financial Creditor-IndusInd Bank. None appeared for the Petitioner.
2. Ld. Counsel appearing for the Financial Creditor stated that they were not given notice however they are appearing since the Applicant has come before this Tribunal after the Notice u/s 13(2) of SARFAESI Act, 2002 was served on them and also possession notice u/s 13(4) of the SARFAESI Act, 2002. It is noticed that the Petitioner's Counsel has not filed any Deed of Guarantee. Ld. Counsel for the Financial Creditor seeks time to file response. She is directed to file complete statement of facts along with a copy of the Deed of Guarantee, if any. Meanwhile, Ld. PCS for the Petitioner is granted further two weeks' time to comply with the Order dated 14.02.2024.
3. List the matter on **22.05.2024**.

Sd/-
MANOJ KUMAR DUBEY
MEMBER (TECHNICAL)

Krishna

Sd/-
K. BISWAL
MEMBER (JUDICIAL)